

ITEM NO.52

COURT NO.8
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SECTION XIV

Petition(s) for Special Leave to Appeal (C) No(s). 3575/2022

(Arising out of impugned final judgment and order dated 24-12-2021 in ARBP No. 637/2021 passed by the High Court Of Delhi At New Delhi)

M/S. EMAAR INDIA LTD.

Petitioner(s)

VERSUS

TARUN AGGARWAL PROJECTS LLP & ANR.

Respondent(s)

(FOR ADMISSION and IA No.29686/2022-EXEMPTION FROM FILING O.T.)

Date : 19-09-2022 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.R. SHAH
HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Mr. Dhanesh Relan, Adv.
Ms. Bhavna Kohli, Adv.
Mr. Arindam Dey, Adv.
Ms. Saubhagya Sundriyal, Adv.
Mr. Gautam Narayan, AOR

For Respondent(s) Mr. Siddharth Bhatnagar, Sr. Adv.
Mr. Siddharth Mittal, AOR
Mr. Nadeem Afroz, Adv.
Pracheta Kar, Adv.
Mr. Aditya Sidhra, Adv.
Mr. Prabhat Kumar, Adv.
Mr. Tapan M., Adv.
Mr. Kshitiz Chauhan, Adv.

UPON hearing the counsel the Court made the following
O R D E R

We have heard Mr. Dhanesh Relan, learned counsel, appearing on behalf of the petitioner and Mr. Siddharth Bhatnagar learned senior advocate, appearing on behalf of the respondent(s).

Leave granted.

Arguments concluded.

Order reserved.

(R. NATARAJAN)
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI)
ASSISTANT REGISTRAR